

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 302
286/2016

IN THE MATTER OF:

Hari Pravat Reality Pvt. Ltd.
Vs.
Govt. of NCT Delhi

.....Petitioners
.....Respondents

SECTION : UNDER SECTION 391-394

Order delivered on 26.03.2019

Coram:

SH. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)


Ms. Deepa Krishan
Hon'ble Member (T)


PRESENT:-

For the Applicant: -

ORDER

On account of paucity of time matter could not be heard.
Accordingly, hearing is deferred to 09.04.2019.


(R. VARADHARAJAN)
MEMBER(JUDICIAL)


(DEEPA KRISHAN)
MEMBER(TECHNICAL)